

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 153

COMP.APPL/257(CH)2022
And
CP No. 6/Chd/Pb/2022

IN THE MATTER OF

Amarjit Singh

...

Petitioner

Versus

A S Precision Machines Private Limited ...

Respondent

Under Section: 213, 241(1), 242(4) CA 2013

Rule: 32

Order delivered on 03.05.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 14.06.2024.

Sd/-

Court Officer